

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

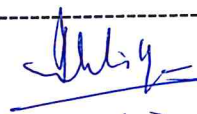
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : IND/1587/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : JERINT JACOB.K
NAME OF THE RESPONDENT(S) : ORIEN KURIES & LOANS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

1. Ambili Menon

Counsel for the petitioner



ORDER

Ms.Ambili Menon, Counsel for petitioner present. She submitted that the application is filed u/s 9 of the I&B Code, 2016. No representation on behalf of the respondent. All the formalities are complete except sending of copy of the application to the respondent. The Registry is directed to issue fresh notice to the Respondent. Counsel for petitioner is directed to issue private notice to the respondent and also send a copy of the petition along with documents relied upon. He is directed to file the proof of sending and serving the notice to the respondent by way of an affidavit by the next date of hearing. Put up on **20.06.2017 at 02.30 P.M.**


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))